

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.212 - **Co.Appeal 42 of 2018**  
**With**  
ITEM No.213 - IA 256 of 2018

**Proceedings under Section 58, 59 & 213 of Co. Act, 2013**

**IN THE MATTER OF:**

Dimple Khetan

.....Applicant

V/s

Prime Customer Services Ltd & Ors

.....Respondent

**Order delivered on: 02/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Ms. Dimple Khetan, Party in person

For the Respondent

: Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv. for R-1  
to R-3, in IA 256 of 2018

Mr. Jaimin R Dave, Adv. for R-4

**ORDER**

**Co.Appeal 42 of 2018 & IA 256 of 2018**

Ld. Counsel for the applicant is directed to file rejoinder within two weeks.

List for further consideration on 04.07.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**